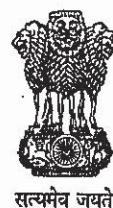


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The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LII]

FRIDAY, MARCH 18, 2011/PHALGUNA 27, 1932

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE BOMBAY LAND REVENUE (GUJARAT AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 22 OF 2011.

A BILL

further to amend the *Bombay Land Revenue Code, 1879*.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. This Act may be called the *Bombay Land Revenue (Gujarat Short title. Amendment) Act, 2011*.

Amendment of
section 61 of
Bom. V of
1879.

Bom. V of
1879.

2. In the Bombay Land Revenue Code, 1879 (hereinafter referred to as “the principal Act”), in section 61, in para (3), for the words “five rupees, or a sum equal to ten times the amount of assessment payable by him for one year, if such sum be in excess of five rupees,”, the words and brackets “one per cent. of the prevalent annual statement of rate (*Jantri*) as may be notified by the State Government from time to time,” shall be substituted.

Amendment of
section 63 of
Bom. V of 1879.

3. In the principal Act, in section 63, for para (2), the following shall be substituted, namely :-

“The price of the land so offered shall be such as may be determined by the State Government.”.

STATEMENT OF OBJECTS AND REASONS

The penalty for unauthorized occupation of land under section 61 of the Bombay Land Revenue Code, 1879, is based on the assessment of land revenue. Similarly in the existing provision of section 63, the fixation of the price of the alluvia land offered by the Collector to the occupant is also based on the assessment of land revenue. The assessment of land revenue has been fixed many years ago and the land revenue on agricultural land is suspended at present. It is, therefore, considered necessary to amend the provision of section 61 relating to imposing penalty on the basis of the prevalent *Jantri* and also to empower the State Government under section 63 to determine the price of alluvia land offered by the Collector.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

ANANDIBEN PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects, namely:-

Clause 3.- Para (2) of section 63 proposed to be substituted by this clause empowers the State Government to determine the price of the alluvia land offered by the Collector.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Gandhinagar,
Dated the 17th March, 2011.

ANANDIBEN PATEL.

By Order and in the name of the Governor of Gujarat,
Gandhinagar.
Dated the 18th March, 2011.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.